

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.255
TP/02(AHM)2022
(CP 240 of 2004)

Proceedings under Section 433 & 434 r.w 439 of Co. Act, 1956

IN THE MATTER OF:

M/S Falcon Industries
Vs
Geeta Prints Limited

.....Applicant

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan S Godiawala, Adv.
For the Respondent : Mr. Priyam Raval, Adv. (proxy)

ORDER

Ld. Counsel for the applicant settlement is failed. He is directed to file pursish to this effect.

List for further consideration on 26.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)